

National Council of Applied Economic Research

*351 { Shri V. Raju:
Shri Shree Narayan Das:

Will the Minister of Finance be pleased to state:

(a) whether Government have received an interim report submitted by the National Council of Applied Economic Research;

(b) if so, the nature of the recommendations made in the report; and

(c) the action contemplated thereunder?

The Deputy Minister of Finance (Shri B. R. Bhagat): (a) to (c). Government have received an interim report on Taxation and Foreign Investment submitted by the National Council of Applied Economic Research. The Council has decided not to publish the Interim Report or release it to the Press. Government await the final report which is due shortly

Income-Tax Appellate Tribunal (Patna Bench)

*352. Shri Shree Narayan Das: Will the Minister of Law be pleased to state:

(a) whether it is a fact that the Income-Tax Appellate Tribunal Patna Bench is going to be shifted from Patna to Calcutta,

(b) if so, the circumstances in which this is being done,

(c) whether representations against such proposal have been received and considered; and

(d) if so, the action taken thereon?

The Minister of Law (Shri A. K. Sen): (a) There is no proposal to shift to Calcutta the Bench of the Income-Tax Appellate Tribunal now functioning in Patna, but there is a proposal to shift it either to Bombay or to Madras

(b) The number of cases instituted before the Patna Bench and the num-

ber of cases pending before it at present are so small that the Bench has not even half-a-day's work. The institutions as well as arrears, are heavy at other places like Madras, Bombay and Calcutta. In view of the nearness of the Allahabad and Calcutta Benches to Patna it is also not possible to give additional jurisdiction to the Patna Bench. It is necessary, therefore, in the interests of economy to close down the Patna Bench and shift it to Madras or to Bombay where there is urgent need for an additional Bench.

(c) and (d). Two or three telegrams objecting to the proposal have been received and considered but, for the reasons just mentioned, it is not possible to accept these representations. In order to avoid any hardship to the assessee, arrangements will be made for a Bench to visit Patna en circuit at suitable intervals and dispose of all cases which the assessee prefer to be heard at Patna

All India Services

*353. { Shri Harish Chandra Mathur:
Shri Bibhuti Mishra:
Shri Raghunath Singh:

Will the Minister of Home Affairs be pleased to state:

(a) whether the State of Jammu and Kashmir has joined the scheme of All India Services,

(b) if so, the details of the arrangement; and

(c) the steps, if any, taken to give effect to it?

The Minister of State in the Ministry of Home Affairs (Shri Datar): (a) to (c) It has been decided, in consultation with the State Government that Jammu and Kashmir will participate in the Scheme of all-India Services. The details regarding the number of officers to be appointed, their pay and seniority, will be determined after the State Civil Service officers are selected for appointment to these Services. The selections are likely to take place some time in September 1957.